

**(2018) 02 DEL CK 0169**

**In the Delhi High Court**

**Case No :** Civil Writ Petition No. 1008 Of 2018, Civil Miscellaneous No. 4286,  
4287 Of 2018

Sarthak Khandelwal And Ors

APPELLANT

Vs

Air India Limited And Ors

RESPONDENT

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**Date of Decision :** 05-02-2018

**Acts Referred:**

**Citation :** (2018) 02 DEL CK 0169

**Hon'ble Judges :** Sunil Gaur, J

**Bench :** Single Bench

**Advocate :** Aditya Mewar, Suruchi Suri

**Final Decision :** Disposed Of

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## **Judgement**

Sunil Gaur, J

1. In this petition, petitioners seek promotion from Co-pilots to Captain Grade/ Wide Body Pilots. Learned counsel for petitioners submits that to seek

the relief as claimed in this petition, a Representation was filed in July, 2017 but copy of the said Representation is not on record. However, an Appeal,

filed on 6th November, 2017 (Annexure P-5), against the New Seniority List is on record. It is noticed that copy of the appeal (Annexure P-5) is

incomplete.

2. According to petitionersâ?? counsel, neither the Representation nor the Appeal, has been responded to by respondent No.2.

3. In the facts and circumstances of this case, this petition is disposed of with direction to second respondent to consider and decide petitionerâ??s

Representation as well as the Appeal (Annexure P-5) within a period of six weeks. The fate of the Representation/ Appeal be conveyed to petitioners

within a week thereafter, so that petitioners may avail of the remedies, as available in law, if need be.

4. With aforesaid directions, this petition and applications are disposed of.